

[English]

Kissan Bahi Khatas

458. SHRI ARJUN SINGH YADAV :

Will the PRIME MINISTER be pleased to state:

(a) whether Kendriya Bhandar has been supplying Kissan Bahi Khatas to the Government of Uttar Pradesh;

(b) if so, since when and how much worth of Khatas in terms of money has been supplied so far; and

(c) wherefrom the kendriya Bhandar is purchasing these bahi khatas and what procedure has been adopted in the purchase thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) :

(a) Yes, Sir.

(b) Supplies worth Rs. 1096.30 lakhs have been effected since July '93.

(c) The job is assigned to a printer on the basis of competitive tenders obtained from the registered printers of kendriya Bhandar and from the members of the Delhi Printers Association.

Defence Production Unit

459. SHRI A. INDRAKARAN REDDY :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up a new major defence production unit during the Eighth Five Year Plan period;

(b) if so, the location thereof;

(c) whether there is any proposal for the expansion of some of the existing defence production units; and

(d) if so, the funds earmarked therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) Other than completing the Ordnance factory at Bolangir there is no proposal to set up any new defence production units.

(b) Does not arise.

(c) and (d) . In view of adequate production facilities already available there is no proposal for expansion of existing production units, but to cater to demands for new products some investment of balancing nature may have to be made.

[Translation]

Complaints Of Investors

460. SHRI BALRAJ PASSI :

Will the PRIME MINISTER be pleased to state :

(a) whether several types of complaints are being received from the investors against certain companies;

(b) if so, whether the number of such complaints is increasing day-by-day; and

(c) the steps proposed to be taken for finding an effective solution of these complaints of the investors?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) :

(a) and (b) . Several types of investor complaints are being received in Deptt. of Company Affairs and SEBI. The total number of such complaints received in DCA & SEBI during 1994-95 was a little less than that in the previous year.

(c) In the Department of Company Affairs, these complaints are processed through a computerised system and are referred to the concerned companies for redressal. Action taken by the companies is also intimated to the complainants. Penal action against errant companies is periodically initiated under the Companies Act, 1956.

SEBI also takes steps for redressal of the complaints through its Investor Grievance & Guidance Division. To ensure compliance on the part of the